
(2024) 03 TEL CK 0007

High Court For The State Of Telangana:: At Hyderabad

Case No: Civil Revision Petition No. 129 Of 2024

Yelaboina Kumar

APPELLANT

Vs

Guvva Jai Hind

RESPONDENT

Date of Decision: March 15, 2024

Acts Referred:

Constitution Of India, 1950 " Article 227#Code of Civil Procedure, 1908 " Section 151,
Order 39 Rule 1, Order 39 Rule 2, Order 8 Rule 6A, Order 8 Rule 9#Hindu Marriage Act, 1955
" Section 13

Citation: (2024) 03 TEL CK 0007

Hon'ble Judges: J. Sreenivas Rao, J

Bench: Single Bench

Final Decision: Dismissed

Judgement